

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1465 OF 2018 IN
DFR NO. 3931 OF 2018**

Dated: 12th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Sai Wardha Power Generation Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Ms. Rimali Batra
Mr. Ashish Singh
Ms. Shruti Awasthi
Mr. Amit Buta for R-2

ORDER

IA NO. 1465 OF 2018
(Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, **list the matter on 29-10-2018**, subject to curing the defects. The application is disposed of.

(S.D. Dubey)
Technical Member

tpd/kt

(Justice Manjula Chellur)
Chairperson